

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
18-07-2024 AT 10:30 AM**

**Company Petition/47/2021
AND
IA (CA) 128/2023, IA (CA) 96, 95, 86, 85 & 83/2022 in
Company Petition/47/2021
u/s. 241 of Companies Act, 2013**

IN THE MATTER OF:

Rajeev Satpal Lakhanpal & another

...Petitioner

AND

Taashee Linux Services Pvt Ltd & 10 others

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Company Petition/47/2021

Learned senior counsel Mr Nakul Dewan, for the counsel on record for the petitioner present through Video Conference.

Learned Counsel Mr M Sameer Hussain, for petitioner present physically.

Learned Counsel Mr TVS Kumar, for Respondent Nos 1,2,5 and 6 present physically.

Matter passed over.

Matter called again.

For hearing, matter adjourned to 08.08.2024.

IA (CA) 128/2023

For hearing, matter adjourned to 08.08.2024.

IA (CA) 96/2022

This is an application filed by the Company Petitioner.

Heard the learned senior counsel Mr Nakul Dewan for company petitioner and learned counsel Mr TVS Kumar for Respondent Nos 1,2,5 and 6 in part. At this stage the Tribunal wants both sides to file the financial statements includes bank accounts the erstwhile partnership as well as newly incorporated 1st Respondent

company and the copies of the share transfer forms and the necessary enclosures there to required for effective transfer of shares of Transferor in favor of the Transferee, by the next hearing date.

Call on 08.08.2024, meanwhile let convenience compilations by both sides be filed by next hearing date.

IA (CA) 95/2022

For hearing, matter adjourned to 08.08.2024.

IA (CA) 86/2022

For hearing, matter adjourned to 08.08.2024.

IA (CA) 85/2022

For hearing, matter adjourned to 08.08.2024.

IA (CA) 83/2022

For hearing, matter adjourned to 08.08.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)